

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 1693 of 2011

(Arising out of Order-in-Original No. 02/2011-ST dated 28/02/2011
passed by the Commissioner of Central Excise & Customs, Cochin)

**Jeevan Telecasting Corporation
Ltd.**

Rashtra Deepika Buildings, Palarivattom,
Cochin, Kerala

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax, Cochin**

C.R Building,
I.S Press Road, Ernakulam,
Cochin - 682 018
Kerala

Respondent(s)

Appearance:

Mr. Cheriyan, Advocate
Cheriyen & Cheriyen
P.B. No.43, Kallarackal
Bldgs., Miss East Road, Kottayam,
Cochin - 686 001
Kerala

For the Appellant

Mrs. C.V. Savitha, Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20178 / 2021

Date of Hearing: 16/06/2021

Date of Decision: 16/06/2021

Per : Bench

Learned counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **16/06/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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